

etc. are being utilized for oil exploration in India.

(b) The contractors receive remuneration in cash for the services rendered, for specified periods, as agreed upon in each individual case. It is not in the commercial interest, of the oil exploration organisations, to disclose the terms and conditions on which the services have been procured.

File regarding setting up of High Court Bench at Meerut

1256. SHRI MUKHTIAR SINGH MALIK: Will the Minister of LAW, JUSTICE AND COMPANY AFFAIRS be pleased to state:

(a) whether it has come to the notice of Government that the file containing the proposal for setting up a High Court Bench at Meerut in U.P. has been missing;

(b) if so, whether Government propose to trace that file; and

(c) the circumstances under which the file is missing?

THE MINISTER OF LAW, JUSTICE AND COMPANY AFFAIRS (SHRI SHANTI BHUSHAN): (a) The file is not missing.

(b) and (c). Do not arise.

Extension of Saharanpur-Shahdara Railway Service upto New Delhi

1257. SHRI MUKHTIAR SINGH MALIK: Will the Minister of RAILWAYS be pleased to state:

(a) whether there is any scheme to extend newly started Saharanpur-Shahdara Railway service upto New Delhi to remove inconvenience of the daily commuters coming to Delhi for duty on that line; and

(b) if so, by what time the decision is likely to be taken?

THE MINISTER OF RAILWAYS (PROF. MADHU DANAVATE): (a) and (b). Extension of Delhi Shahdara-Baghpat Road passenger trains to and from Delhi/New Delhi is not feasible at present as the Shahdara-Baghpat Road line is not linked with the Ghaziabad-Delhi/New Delhi main line. As and when the direct link with the main line is provided this suggestion will be considered.

Shareholders of Maruti Limited

1258. SHRI MUKHTIAR SINGH MALIK: Will the Minister of LAW, JUSTICE AND COMPANY AFFAIRS be pleased to state:

(a) the names of the shareholders of M/s. Maruti Limited, Gurgaon alongwith the number of shares held by each of them;

(b) the amount of loss suffered or profits earned by the company during the last 3 financial years, year-wise; and

(c) who is the Managing Director of the company, the amount of his salary and other perquisites provided to him?

THE MINISTER OF LAW, JUSTICE AND COMPANY AFFAIRS (SHRI SHANTI BHUSHAN): (a) According to the latest Annual Return made upto 30-9-1976 filed with the Registrar of Companies, Delhi & Haryana, there were 988 shareholders in M/s. Maruti Limited as on 30-9-1976. The names of these shareholders together with the number of shares held by each of them are given in the statement laid on the Table of the Sabha. [Placed in Library. See No. LT-466/77.]

(b) As per the Profit and Loss Account of the company filed with the Registrar of Companies, Delhi and Haryana, the amount of losses suffer-